

Shri Naushir Bharucha: My amendment may also be put to vote.

Mr. Speaker: I shall now put Shri Naushir Bharucha's amendment, namely amendment No. 5 to the vote of the House.

Amendment No. 5 was put and negatived.

Mr. Speaker: I shall now put the substitute motion contained in Shri Narasimhan's amendment to the vote of the House.

The question is:

"That for the original motion, the following be substituted, namely:—

"This House, having considered the Third Five Year Plan, laid on the Table of the House on the 7th August, 1961, places on record its general approval and acceptance of the objectives, priorities and programmes embodied in the Plan and calls upon the States, Union Territories and the people of India to adopt it as the Nation's Plan and to carry it out with determination and achieve its targets." (1)

The motion was adopted.

16.43 hrs.

TELEGRAM FROM SHRI KARANJIA

Mr. Speaker: I want to make an announcement. As I informed the House on the 21st August, 1961, I sent one copy of the summons to Shri R. K. Karanjia by registered post on the 21st August and also three copies of the summons to the Chief Secretary to the Government of Maharashtra, Bombay, for service on Shri Karanjia. Copies of the summons were also communicated to Shri Karanjia directly and through the Chief Secretary.

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Government of Maharashtra, telegraphically.

Yesterday, I received the following telegram from Shri Karanjia.

"RECEIVED SUMMONS REQUEST FORTNIGHTS EXTENSION FOR REASONS STATED IN LETTER ALREADY SENT RESPECTS KARANJIA BLITZ".

Shri Mahanty (Dhenkanal): Respects what?

Shri Surendranath Dwivedy (Kendrapara): He knows that after a fortnight, there will be no session.

Mr. Speaker: I have also received telegraphic confirmation from the Chief Secretary, Government of Maharashtra, Bombay that summons was duly served on Shri R. K. Karanjia.

The letter referred to by Shri Karanjia in his telegram has not yet been received. As and when it is received, we shall see.

Shri Braj Raj Singh (Firozabad): What happens next?

Mr. Speaker: Off hand, I am not able to say. Let me wait for the letter. Let us see, and then I shall place the proper motion before the House.

Mr. Speaker: Would the House like to resume discussion on the Income-tax Bill now, or shall we start with the discussion on scarcity of raw jute to be raised by Shri Indrajit Gupta?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): It is not necessary to proceed with the Income-tax Bill. We may take up the other discussion now.

Mr. Speaker: Very well.